GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:509 ANSWERED ON:23.07.2015 Modernisation/Expansion of DGMS Singh Shri Abhishek

Will the Minister of COAL be pleased to state:

- (a) whether the Government is contemplating to amend security provisions contained in Mines Act, 1952;
- (b) whether the Government proposes to modernize and expand Directorate General of Mines Safety DGMS;
- (c) if so, the details thereof;
- (d) whether the Government if contemplating to increase the number of Regional Headquarters of DGMS in view of the increasing number of coal mines; and
- (e) if so, the States wherein such regional headquarters are likely to be set up?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLEE ENERGY (SHRI PIYUSH GOYAL)

(a): The Mines Act, 1952 contains provisions of occupational health, safety and welfare of the mine workers in India. As of now, the government has not yet finalized the proposal to amend Mines Act, 1952.

(b)&(c): Directorate General of Mines Safety (DGMS) is developing stand-alone software modules in association with National Informatic Centre (NIC) in the areas of approval system, permission, exemptions and relaxation systems; budget; administration; national safety awards etc. to modernize the activities of DGMS. Also an unified web portal for on-line system of registration of all establishments (mines) for Labour Identification Number (LIN), reporting of inspections, submission of annual returns and redressal of grievances have been developed by NIC in consultation with DGMS to enhance transparency, reliability and timeliness in all activities of the Directorate.

(d)&(e): No such requirement has been assessed by the Directorate.
